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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 175/7/NCLT/AHM/2017**


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

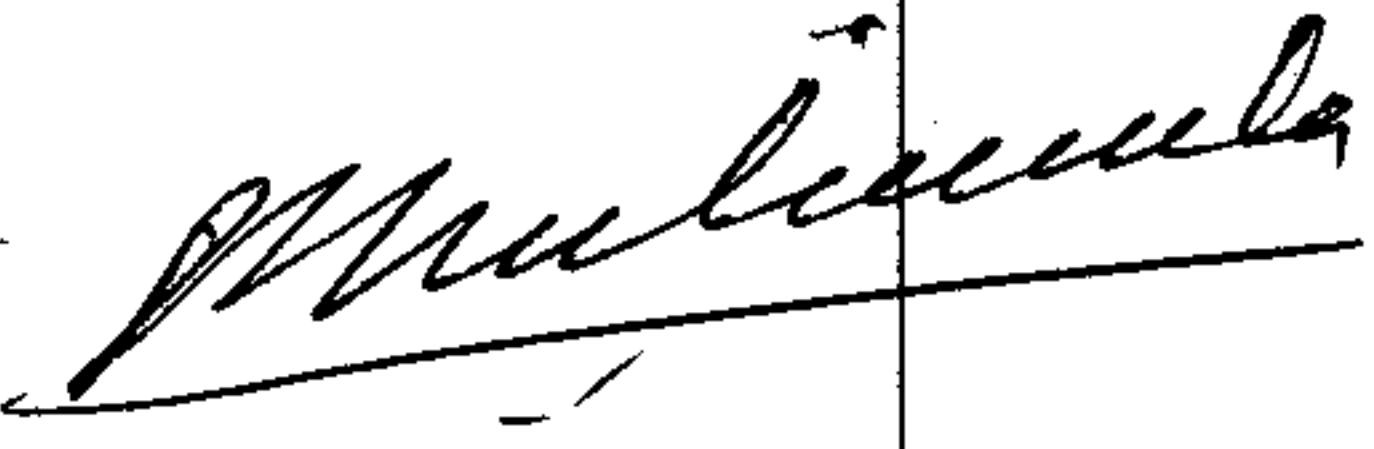
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: India Business Grid  
V/s.  
Edunova Educational Research & Training Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Raheel Patel a/w Arjun Joshi	Adv.	Petitioner	
2.	i/b. Nanavati Associates			

3.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
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**ORDER**

Learned Advocate Mr. Arjun Joshi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Financial Creditor/Petitioner. Learned Advocate Mr. Pawan Godiawala present for Respondent.

Both side submitted that matter is under settlement. Hence requested for time.

List the matter on 21.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.